

ITEM NO.5

COURT NO.3
(HEARING THROUGH VIDEO CONFERENCING)

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.6125/2021

(Arising out of impugned final judgment and order dated 25-02-2021 in CMA No.7/2020 passed by the High Court Of Karnataka At Bengaluru)

BANGALORE METRO RAIL CORPORATION LIMITED

Petitioner(s)

VERSUS

JMC ATEPL JOINT VENTURE

Respondent(s)

(FOR ADMISSION and I.R.; IA No.53556/2021 - FOR EXEMPTION FROM FILING O.T.; IA No.53558/2021 - FOR PERMISSION TO FILE LENGTHY LIST OF DATES; and, IA No.53559/2021 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-05-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)	Mr. K.V. Vishwanathan, Sr. Adv. Mr. Arvind Kamath, Sr. Adv. Mr. Pai Amit, AOR Mr. Nikit Bala, Adv. Mr. Rahat Bansal, Adv. Ms. Bhavana Duhoon, Adv. Ms. Ranu Purohit, Adv. Ms. Akhila Palem, Adv.
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For Respondent(s)	Mr. Shyam Divan, Sr. Adv. Mr. Mahesh Agarwal, Adv. Mr. Udayaditya Banerjee, Adv. Ms. Parul Shukla, Adv. Mr. Rohan Talwar, Adv. Mr. Sameer Sagar, Adv. Mr. E. C. Agrawala, AOR
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UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 26.07.2021.

Since the respondent has appeared on caveat, no separate notice need be served upon the respondent.

The respondent is at liberty to put in the affidavit in response within four weeks from today.

Rejoinder, if any, be filed within two weeks thereafter.

The matter is set down for final disposal on 26.07.2021.

In the meantime, the parties shall maintain *status quo* with regard to the proceedings in arbitration, and Direction No.(v) issued by the High Court in the operative part of its order shall remain stayed till further orders.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER